

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 170 of 2013

Monday this the 29th day of June, 2015

CORAM:

Hon'ble Mr. Justice N.K. Balakrishnan, Judicial Member
Hon'ble Mr. R. Ramanujam, Administrative Member

A. Radhakrishna Marar
Deputy Commissioner of Central Excise &
Customs (Retd). Krishna Vihar,
Cheranellore
Cochin-682034. ...Applicant

(By Advocate Mr.C.S.G. Nair)

V e r s u s

1. Union of India, represented by the Secretary,
Department of Revenue, Ministry of Finance
North Block, New Delhi-110 001.
2. The Director General of Central Excise Intelligence
West Block VIII Wing-VI, 1st Floor,
Sector 1 R.K.Puram
New Delhi.
3. The Additional Director General of Central Excise
Intelligence, Chennai Zonal Unit, C-3, C Wing
Rajaji Bhawan, Beasnt Nagar
Chennai-400090.
4. The Additional Director General of Central Excise
Intelligence, Bangalore Zonal Unit
6, Shiva Shakthi, 11th Cross, West of
Chord Road, 11 Stage
Bangalore-500 086.
5. Deputy Director of Central Excise Intelligence,
1st Floor, Central Excise Bhawan,
Kathrikadavu, Cochin-682017. ...Respondents

(By Advocate Mr. N.Anilkumar, Senior Panel Central Govt.Counsel)

This application having been heard on 29.6.2015, the Tribunal on the same day delivered the following:

O R D E R

Per: Justice N.K. Balakrishnan, Judicial Member -

The applicant a pensioner who retired on superannuation on 31.3.2004 as Deputy Commissioner of Central Excise has filed this O.A seeking a direction to the respondents to grant the eligible rewards to the informers as well as to the officers for the detection of evasion of Central Excise Duty by M/s Praveen Rubbers, Dharwar and to draw and disburse the rewards. Rule 3.3.1 of Annexure.A.5 Scheme dated 30.3.1985 has been relied upon. Learned counsel for the applicant submits that the information received in that particular matter was recorded and on discrete inquiries the information was found correct and accordingly raids were conducted and incriminating documents were seized. Learned counsel further submits that the reward which the informer was entitled to was not paid and so he is now after the applicant since the information was given by the informer to the applicant who later informed his superiors.

2. The claim is strongly opposed by the learned Senior Central Government Panel Counsel.

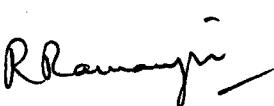
3. Be that as it may, we are not now inclined to go into the merits of the case. It is seen that a representation was earlier given by the applicant in this matter as evidenced by Annexure. A.9 which was followed by Annexure A.10. As per Annexure. A.11 dated 17.8.2012 the applicant was directed to take up the matter with the Bangalore Zonal Unit/Cochin Regional Unit for payment of reward of informer and officers in the subject



case. Since the 4th respondent (Additional Director General of Central Excise Intelligence, Bangalore Zonal Unit) is a party before the Tribunal, it is just and proper that the 4th respondent is directed to dispose of Annexures A9 and A.10 representations at the earliest, taking note of all the contentions raised by the applicant and in accordance with Annexure A.5 guidelines and other rules/orders. A speaking order shall be passed in the matter within one month from the date of receipt of a copy of this order. Ordered accordingly.

4. Original Application is disposed of accordingly. No order as to costs.

Dated the 29th day of June, 2015


(R.Ramanujam)
Administrative Member


(N.K.Balakrishnan)
Judicial Member

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